

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A. No. 377/2005**

Thursday this the 2nd day of November, 2006

**CORAM :**

**HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER  
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

Thresiamma Dominic  
Gramin Dak Sevak Mail Deliverer  
Peermade, Residing at :  
Panthallopamill House  
Punchavayal PO  
Mundakayam - 686 513 : **Applicant**

(By Advocate Mr. P.C.Sebastian )

**Versus**

1. The Superintendent of Post Offices  
Changanacherry Division, Changanacherry - 686 101
2. The Sub Divisional Inspector of Post Offices  
Mundakayam Sub Division, Mundakayam - 686 513
3. Union of India represented by its Secretary  
to Government of India  
Ministry of Communications,  
Department of Posts ,New Delhi: **Respondents**

(By Advocate Mr. TPM Ibrahim Khan, SCGSC )

The application having been heard on 02.11.2006, the Tribunal on the same day delivered the following :

**ORDER**

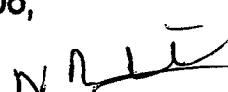
**HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

The learned counsel representing the counsel for applicant submits that the reliefs asked for have already been granted to him and the Original Application has become infructuous.

2. The Original Application is dismissed as infructuous. No costs.

Dated, the 2nd November, 2006,

  
**GEORGE PARACKEN**  
**JUDICIAL MEMBER**

  
**N.RAMAKRISHNAN**  
**ADMINISTRATIVE MEMBER**

VS